COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 177 of 2017 & IA NO. 741 OF 2017

Dated: 23rd October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Uttar Bharat Hydro Power Pvt. Ltd.

... Appellant(s)

۷s.

Uttrakhand Electricity Regulatory Commission & Anr.

. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Manoj Kr. Sharma Mr. Pradeep Misra for R-2

<u>ORDER</u>

IA NO. 741 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 177 of 2017

Learned counsel for Respondent No.2 states that Respondent No.2 does not wish to file any reply.

It is represented that pleadings are complete. List the matter for hearing on <u>11.01.2018.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson